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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 78/2017 in TP 43/NCLT/AHM/2017 With T.P. No. 43/NCLT/AHM/2017 (New) Gujarat High Court C.P. No. 296/2016 with C.A. No. 122/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

Name of the Company:

Leo Coats (India) Pvt Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MRS. SANGEETA N-PAHWA
FOR THANKKAR AND PAHWA ADV.

Low

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2. Pathile Achup

Rehym En Denougy

For.

<u>ORDER</u>

Learned Advocate Mrs. Sangeeta Pahwa present for Original Petitioner. Learned Advocate Mr. Pathik Acharya i/b Learned Advocate Mr. Devang Vyas present for Regional Director.

Consent letters of Shareholders and creditors filed but without resolution of the Board of Directors of the concerned companies in respect of corporate shareholders and corporate creditors.

Proof of service of copy of order on Regional director filed.

Petitioner shall file resolutions of the Board of Directors in respect of Corporate shareholders and corporate creditors.

List the matter on 04.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of September, 2017.